The Cost Accounting Records (Telecommunication Industry) Rules, 2011

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The Cost Accounting Records (Telecommunication Industry) Rules, 2011

[7th December, 2011]

- 1. Short title and commencement.—(1) These rules may be called the Cost Accounting Records (Telecommunication Industry) Rules, 2011.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Definitions and Interpretations.—In these rules, unless otherwise requires,—
 - (a) "Act" means the Companies Act, 1956 (1 of 1956);
 - (b) "compliance report" means the compliance report duly authenticated and signed by a cost accountant in the specified form of compliance report;
 - (c) "Cost Accountant" for the purpose of these rules means a cost accountant as defined in clause (b) of sub-section (1) of Section 2 of the Cost and Works Accountants Act, 1959 (23 of 1959) and who is either a permanent employee of the company or holds a valid certificate of practice under sub-section (1) of Section 6 and who is deemed to be in practice under sub-section (2) of Section 2 of that Act and includes a firm of cost accountants;
 - (d) "Cost Accounting Standards" means the standards of cost accounting, issued by the Institute;
 - (e) "cost records" means books of account relating to utilization of materials, labour and other items of cost as applicable to the production, processing, manufacturing or mining activities of the company;
 - (f) "Form-A" means the form specified in these rules for filing compliance report and other documents with the Central Government in the electronic mode;
 - (g) "Form-B" means the form of the compliance report and includes Annexure to the compliance report;
 - (h) "Generally Accepted Cost Accounting Principles" means the principles of cost accounting issued by the Institute;
 - (i) "Institute" means the Institute of Cost and Works Accountants of India constituted under the Cost and Works Accountants Act, 1959 (23 of 1959);

Vide GSR 869(E), dt. 7-12-2011, published in the Gazette of India, Extra., Part II, Section 3(i), dated 7-12-2011, No. 657.

- (j) "product" means any tangible or intangible goods, material, substance, article, idea, know-how, method, information, object, service, etc. that is the result of human, mechanical, industrial, chemical, or natural act, process, procedure, function, operation, technique, or treatment and is intended for use, consumption, sale, transport, store, delivery or disposal;
- (k) "product group" in relation to tangible products means a group of homogenous and alike products, produced from same raw materials and by using similar or same production process, having similar physical or chemical characteristics and common unit of measurement, and having same or similar usage or application; and in relation to intangible products means a group of homogenous and alike products or services, produced by using similar or same process or inputs, having similar characteristics and common unit of measurement, and having same or similar usage or application;
- (1) "telecommunication activities" means any act, process, procedure, function, operation, technique, treatment or method employed in relation to telecasting, broadcasting, telecommunicating voice, text, picture, information, data or knowledge through any mode or medium and includes intermediate and allied activities thereof and these activities would, inter alia, include the following services or activities, including such services that require license or registration with the Ministry of Communications and Information Technology, Government of India, namely—
 - (i) Basic Telephone Services;
 - (ii) National Long Distance Services;
 - (iii) International Long Distance Services;
 - (iv) Cellular Mobile Telephone Services;
 - (v) Wireless Local Loop (WLL) (Fixed or Mobile) Telephone Services;
 - (vi) Very Small Aperture Terminal Services;
 - (vii) Public Mobile Radio Trunk Services;
 - (viii) Global Mobile Personal Communication Services;
 - (ix) Internet or Broadband or Wireless Access Service;
 - (x) Infrastructure Provider (IP-1);
 - (xi) Passive Telecom Infrastructure including Telecom Tower Facilities;
 - (xii) Cable Landing Stations; and
 - (xiii) Any other related, allied, intermediate or support services in relation to telecommunication activities not indicated above.
- (m) "turnover" means total turnover made by the company from the sale or supply of all products or services during the financial year and it includes any turnover from job work or loan license operations and the subsidies

- or grants or incentives received but does not include any non-operational income;
- (n) all other words and expressions used in these rules but not defined, and defined in the Act and rules made under clause (d) of sub-section (1) of Section 209 of the Act shall have the same meanings as assigned to them in the Act or rules, as the case may be.
- 3. Application.—These rules shall apply to every company, including a foreign company as defined under Section 591 of the Act, which is engaged in the production, processing, manufacturing, or rendering of telecommunication activities and wherein, the aggregate value of net worth as on the last date of the immediately preceding financial year exceeds five crores of rupees; or wherein the aggregate value of the turnover made by the company from sale or supply of all products or activities during the immediately preceding financial year exceeds twenty crores of rupees; or wherein the company's equity or debt securities are listed or are in the process of listing on any stock exchange, whether in India or outside India:

Provided that these rules shall not apply to a body corporate governed by any special Act.

- **4. Maintenance of records.**—(1) Every company to which these rules apply, including all units and branches thereof shall, in respect of each of its financial year commencing on or after the date of this notification, keep cost records and the books of account so maintained shall contain, inter-alia, the particulars specified in Pro forma A to H mentioned in the Schedule annexed to these rules.
- (2) The cost records referred to in sub-rule (1) shall be kept on regular basis in such manner so as to make it possible to calculate per unit cost of production or cost of operations, cost of sales and margin for each of its products and activities for every financial year on monthly or quarterly or half-yearly or annual basis.
- (3) The cost records shall be maintained in accordance with the generally accepted cost accounting principles and cost accounting standards issued by the Institute; to the extent these are found to be relevant and applicable and the variations, if any, shall be clearly indicated and explained.
- (4) The cost records shall be maintained in such manner so as to enable the company to exercise, as far as possible, control over the various operations and costs with a view to achieve optimum economies in utilization of resources and these records shall also provide necessary data which is required to be furnished under these rules.
- (5) All such cost records and cost statements, maintained under these rules shall be reconciled with the audited financial statements for the financial year specifically indicating expenses or incomes not considered in the cost records or statements so as to ensure accuracy and to reconcile the profit of all product groups with the overall profit of the company and the variations, if any, shall be clearly indicated and explained.

- (6) All such cost records, cost statements and reconciliation statements maintained under these rules, relating to a period of not less than eight financial years immediately preceding a financial year or where the company had been in existence for a period less than eight years, in respect of all the preceding years shall be kept in good order.
- (7) Every person, referred to in sub-sections (6) and (7) of Section 209 of the Companies Act, 1956 (1 of 1956), shall take all reasonable steps to secure compliance by the company with the provisions of these rules in the same manner as he is liable to maintain accounts required under sub-section (1) of Section 209 of the said Act.
- **5. Form of the Compliance Report.**—Every company to which these rules apply shall submit a compliance report, in respect of each of its financial year commencing on or after the date of this notification, duly certified by a Cost Accountant, along with the Annexure to the Central Government, in the specified form.
- **6. Time limit for submission of Compliance Report**.—Every company shall submit the compliance report referred to in Rule 5 to the Central Government within a period of one hundred and eighty days from the close of the company's financial year to which the compliance report relates.
- 7. Authentication of Annexure to the Compliance Report.—The Annexure to the compliance report shall be approved by the Board of Directors and certified by the Cost Accountant before submitting the same to the Central Government by the company.
- **8. Penalties.**—(1) If default is made by the Cost Accountant in complying with the provisions of these rules, he shall be punishable with fine, which may extend to five thousand rupees.
 - (2) For contravention of these rules,—
 - (a) the company shall be punishable as provided under sub-section (2) of Section 642 of the Act; and
 - (b) every officer thereof who is in default, including the persons referred to in sub-section (6) of Section 209 of the Act, shall be punishable as provided under sub-sections (5) and (7) of Section 209 of Companies Act, 1956 (1 of 1956).
- **9.** Savings.—The supersession of the Cost Accounting Records (Telecommunications) Rules, 2002, shall not in any way affect—
 - (a) any right, obligation or liabilities acquired, accrued or incurred thereunder;
 - (b) any penalty, forfeiture or punishment incurred in respect of any contravention committed thereunder; and
 - (c) Any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid, and; any such investigation, legal proceeding or remedy may

be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if those rules had not been superseded.

FORM A	Form for filing Compliance Report and other documents with the Central Government
[Pursuant to Section Rule 2 of the Cost Ac	209(1)(d), $600(3)(b)$ of the Companies Act, 1956 and counting Records (Telecommunication Industry) Rules,
2011]	, , , , , , , , , , , , , , , , , , , ,

	ile 2 11]	of the Cost Accounting Records (Te	elecommunication l	industry) Rules,
		Part I		
		General Infor	mation	
Not	e: Al	I fields marked in * are to be mandatorily fill	ed.	
1.	(a)	*Corporate identity number (CIN) or foreign company registration number of the company		Pre-Fill
	(b)	Global location number (GLN) of company		n filale a
2.	(a)	*Name of the company		
	(b)	*Address of the registered office or of the principal place of business in India of the company		
	(c)	*E-mail Address of the company		
3.	(a)	*Financial year covered by the compliance report	From	(DD/MM/YYYY)
			То	(DD/MM/YYYY)
	(b)	*Date of Board of directors' meeting in which annexure to the compliance report was approved		(DD/MM/YYYY)
4.	Det	ails of the cost accountant		
	(a)	*Category of the cost accountant	O Individual O Cos	t accountant's firm
	(b)	In case of individual, whether the cost accountant is in permanent employment of the company or in practice	O In Employment	O In Practice
	(c)	*Name of the cost accountant or the cost accountant's firm who has certified the cost records of the company		
	(<i>d</i>)	*Income tax permanent account number of the cost accountant or the cost		

accountant's firm

(e)	*Membership number of cost accountant or cost accountant's firm's registration number	100
(f)	Address of the cost accountant or cost accountant's firm	
	(i) Line I	
	Line II	
	(ii) City	
	(iii) State	
	(iv) Country	
	(v) Pin Code	
(g)	*E-mail ID of the cost accountant or cost	

5. *Quantitative Information

accountant's firm

Sl. No.	Name of the Product	Unit	Annual		Net Sales
	or Service Group		(Quantity)	(Quantity)	(Value in Rupees)
A	Produced or Manufactured Product Groups				
	1.				-
	2.				
	3. etc.				
В	Services Groups				
	1.				
	2.				
	3. etc.				
С	Trading Activities (Product Group-wise)				
	1.				
	2.				
	3. etc.				
D	Other Income				4
Total Inco	ome as per Financial Accounts				
100		PART II			

Δ	tta	ch	m	an	to	4

Attachm	ents:	
1.	Compliance report as per the Cost Accounting Records (Telecommunication Industry) Rules, 2011.	Attach
2.	Optional attachments(s)-if any	Attach
		List of attachments
		Remove attachment
	Verification	
To the b	est of my knowledge and belief, the information given in this t and complete.	form and its attachments
di	have been authorized by the Board of rectors' resolution number to sign and submit is form.	(DD/MM/YYYY)
I	am authorized to sign and submit this form.	
To be digit	ally signed by:	
an India	g Director or director or manager or secretary (in case of a company) or an authorized representative (in case of a ompany)	Digital Signatures
*Designa	ation	
*Director;	r identification number of the Director or Managing	
or memb	e-tax PAN of the Manager or of authorized representative; pership number, if applicable or income-tax PAN of the variable (Secretary of a company who is not a member of ICSI the his/her income-tax PAN)	
Director	of the company	Digital Signatures
Director	identification number of the director	

Modify

Check Form

Pre-scrutiny

Submit

This e-form has been taken on file maintained by the Central Government through electronic mode and on the basis of statement of correctness given by the filing company

FORM B

Form of Compliance Report [See Rule 2 and Rule 5]

I or We	being in permanent employment of the company
or in practice, and having been appointed as cos	st accountant under Rule 5 of the Cost Accounting
Records (Telecommunication Industry) Rules, 202	11 of
of the company) having its registered office at .	(mention registered office
address of the Company) (hereinafter referred to a	s the company), have examined the books of account
prescribed under clause (d) of sub-section (1) of Section (1) $\frac{1}{2}$	ection 209 of the said Act, and other relevant records
for the period/year	(mention the financial year) and certify as under:

- I or We have or have not obtained all the information and explanations, which to the best of
 my or our knowledge and belief were necessary for the purpose of this compliance report.
- 2. In my or our opinion, proper cost records, as per the Cost Accounting Records (Telecommunication Industry) Rules, 2011 prescribed under clause (d) of sub-section (1) of Section 209 of the Companies Act, 1956, have or have not been maintained by the company so as to give a true and fair view of the cost of production or operation, cost of sales and margin of all the products and activities of the company.
- Detailed unit-wise and product or activity-wise cost statements and schedules thereto in respect of the product groups or activities are or are not kept in the company.
- 4. In my or our opinion, the said books and records give or do not give the information required by the Companies Act, 1956 in the manner so required.
- 5. In my or our opinion, the said books and records are or are not in conformity with the generally accepted cost accounting principles and cost accounting standards issued by The Institute of Cost and Works Accountants of India, to the extent these are found to be relevant and applicable.

Dated: this ... day of 20..... at (mention name of place of signing this report)

Signature and Seal of the Cost Accountant(s)

Membership Number(s)

Notes:

- (i) Delete words not applicable.
- (ii) If as a result of the examination of the books of account, the cost accountant desires to point out any material deficiency or give a qualified report, he shall indicate the same against the relevant para.
- (iii) Briefly give your observations and suggestions, if any, relevant to the maintenance of cost accounting records by the company.
- (iv) Cost accountant may use separate sheet(s) for (ii) and (iii) above, if required.

ANNEXURE TO THE COMPLIANCE REPORT

[See Rule 2 and Rule 5]

1. General:

(a) Name of the company:

- (b) Registered office address:
- (c) Financial year to which the Compliance Report relates.

2. Quantitative information:

Sl.	Name of the Product	Unit	Annual	Ne	t Sales
No.	or Service Group		Production (Qty.)	(Qty.)	(Value in Rupees)
A	Produced or Manufactured Product Groups				
Star of	1.				
	2.				
	3. etc.				
В	Services Groups				
	1.				
	2.				
	3. etc.				
С	Trading Activities (Product Groupwise)				
	1.		2		
	2.				
	3. etc.				
D	Other Income				

3. Reconciliation Statement:

Net Margin (Profit or Loss) as per Cost Accounts	(In Rupees)
A. From Produced or Manufactured Product Groups	
B. From Services Groups	
C. From Trading Activities	
Total as per Cost Accounts	
Add: Incomes not considered in Cost Accounts (if any)	
Less: Expenses not considered in Cost Accounts (if any)	
Add/Less: Difference in Stock Valuation	
Profit or (Loss) as per Financial Accounts	

Notes:

- (i) For produced or manufactured product groups, use the nomenclature as used in the Central Excise Act or Rules, as applicable.
- (ii) For services groups, use the nomenclature as used in the Finance Act or Central Service Tax Rules, as applicable.

Signature
Name
Cost
Accountant (S)
Membership
Number (S)
Seal

Date

SCHEDULE

[See Rule 4] Pro forma 'A'

Service-wise Costing Profit and Loss Statement

Name of the Company:	
Name of Service:	
Licensed Area (if any)	
Period:	

Particulars	Current Year	Previous Year
Revenue (Net of Taxes)	45-41	
Sales or Services		
Advertisement		
Content Sale		
Rentals		
Others (specify)		
Total Revenue		
A. Employee cost:		
Salaries, Wages, Incentives and Allowances		
Contribution to Provident fund etc.		
Staff Welfare Expenses	plants and	
Medical Expenses		

Others Sub-total (A) B. Administration cost: Rent (Other than Switching and Cell sites rent) Rates and taxes Insurance charges (Other than Network Elements) Communication costs Electricity Travelling and conveyance expenses Legal and professional charges Printing and Stationery Audit fees Maintenance • Office Building • Others Outsourcing Charges • Billing Services • Other administrative activities Others Sub-total (B) C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee			
Sub-total (A) B. Administration cost: Rent (Other than Switching and Cell sites rent) Rates and taxes Insurance charges (Other than Network Elements) Communication costs Electricity Travelling and conveyance expenses Legal and professional charges Printing and Stationery Audit fees Maintenance • Office Building • Others Outsourcing Charges • Billing Services • Other administrative activities Others Sub-total (B) C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	Training and Recruitment		
B. Administration cost: Rent (Other than Switching and Cell sites rent) Rates and taxes Insurance charges (Other than Network Elements) Communication costs Electricity Travelling and conveyance expenses Legal and professional charges Printing and Stationery Audit fees Maintenance Insurance of the state of			
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Legal and professional charges Printing and Stationery Audit fees Maintenance • Office Building • Others Outsourcing Charges • Billing Services • Other administrative activities Others Sub-total (B) C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	Electricity		
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➤ Office Building ➤ Others Outsourcing Charges ➤ Billing Services ➤ Other administrative activities Others Sub-total (B) C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	Audit fees		
➤ Others Outsourcing Charges ➤ Billing Services ➤ Other administrative activities Others Sub-total (B) C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	Maintenance		
Outsourcing Charges Billing Services Other administrative activities Others Sub-total (B) C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	► Office Building		
➤ Billing Services ➤ Other administrative activities Others Sub-total (B) C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	► Others		
Others Sub-total (B) C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	Outsourcing Charges		
Others Sub-total (B) C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	▶ Billing Services		
Sub-total (B) C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	► Other administrative activities		
C. Sales and Marketing cost: Advertisement and sales promotion expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	Others		
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expenses Sales commission and Incentive Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	C. Sales and Marketing cost:		
Provision for bad and doubtful debts Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee			
Bad debts write off Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	Sales commission and Incentive		
Outsourcing Charges for customer care services Others Sub-total I D. Government charges: License fee	Provision for bad and doubtful debts		
Care services Others Sub-total I D. Government charges: License fee	Bad debts write off		
Sub-total I D. Government charges: License fee			
D. Government charges: License fee	Others	40.000	
License fee	Sub-total I		
	D. Government charges:		
T. C. L. C.	License fee		
License ree penalty, if any	License fee penalty, if any		

WPC Charges	
► Radio Spectrum charges	
► Microwave charges	
Others	
Sub-total (D)	
E. Depreciation:	
Buildings	
Plant and Machinery	
Others	
Sub-total (E)	
F. Leased Rentals:	
Equipment	
Real estate	
IT related services	
Customer Care	
Others	
Sub-total (F)	
G. Network Operating cost:	
Leased Circuits and Gateway Charges	
Royalty or Fee for technical know how	
Switching and Cell sites rent	
Installation Charges	
Maintenance Charges (New Elements)	
Network Consumables and spares	
Power and fuel	
Interconnection:	
(a) Pass Through Charges	
(b) Port Charges	
(c) Others	
Passive Infrastructure Charges	
Insurance Charges (Network Elements)	
Outsourcing Charges	

Others	
Sub-total (G)	
H. Other Cost:	
Corporate office expenses	
Common cost	
Loss on sale of fixed assets (net)	
Others	
Sub-total (H)	
I. Finance Charges:	
Interest	
Bank Charges	
Others	
Sub-total (I)	
Total Cost (A to I)	
Profit or (loss) before tax	
Total Capital Employed	
Return on Capital Employed (%)	
Return on Turnover (%)	
	D

Pro forma 'B'

Product or Network Service-Wise Costing Profit & Loss Statement

Name of the Company:	
Name of Service:	
Licensed Area (if any):	
Period:	
	(Rs in Lacs)

В			Products or Network Services against each service						
Ь	C	etc.	Total						
1 1 1 1									

(I) Direct Cost:			
A. Employee cost:			DOME
Salaries, Wages, Incentives and Allowances			109
Contribution to Provident fund etc.			1177174
Staff Welfare Expenses			
Medical Expenses			1-149
Training and Recruitment			
Others			119-008
Sub-total (A)			
B. Administration cost:			
Rent (Other than Switching and Cell sites rent)			110
Rates and taxes			
Insurance charges (Other than Network Elements)			
Communication costs			
Electricity			
Travelling and conveyance expenses			
Legal and professional charges			
Printing and Stationery			
Audit fees			
Maintenance			
► Office Buildings			
► Others			
Outsourcing Charges			
▶ Billing Services			
► Other administrative activities			
Others			
Sub-total (B)			
C. Sales and Marketing cost:			
Advertisement and Sales promotion expenses			
Sales commission and Incentive			
Provision for bad and doubtful debts			
Bad debts write off			
Outsourcing Charges for customer care services			

ACC DOM:
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X 700m.
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Age of
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ALC: NO.
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110
190
THE .

Others			
Sub-total I			
D. Government charges:			
License fee			
License fee penalty, if any			
Expenses on amortization (one time entry fee)			
WPC Charges			
► Radio Spectrum charges			
► Microwave charges			
Others	0.0400		
Sub-total (D)			
E. Depreciation:			
Buildings	45		
Plant and Machinery			
Others			
Sub-total (E)			
F. Leased Rentals:			
Equipment			
Real estate			
IT related services			
Customer Care			
Others			
Sub-total (F)			
Total Direct Cost (A+B+C+D+E+F)			
(II) Network Element Operating Cost (as per Pro forma "C")			
X Y Z Etc.			
Total Network Element Operating Cost (II)			
(III) Support Function or Department Cost (as per Pro forma "D2")			
Total Support Function or Department Cost (III)			

	SEG.
Total $(I) + (II) + (III)$	
Capital Employed (as per Pro forma F)	
Return on Capital Employed (%)	
Return on Turnover (%)	

Pro forma 'C' Cost Sheet - Network Elements

Name of the Company:	
Name of Service:	
icensed Area (if any):	
Period:	

Particulars	Network Elements						
	X	Y	Z	etc.	Total		
(I) Network Direct Cost:							
A. Employee cost:							
Salaries, Wages, Incentives and Allowances							
Contribution to Provident fund etc.							
Staff Welfare Expenses							
Medical Expenses							
Training and Recruitment							
Others							
Sub-total (A)							
B. Administration cost:							
Rent (Other than Switching and Cell sites rent)							
Rates and taxes							
Insurance charges (Other than Network Elements)							
Communication costs							
Electricity							
Travelling and conveyance expenses							
Legal and professional charges							
Printing and Stationery							
Audit fees							
Maintenance							

D 1111			 	
Building				
Others				
Outsourcing Charges				
Billing Services				
Other administrative activities		•		
Others				
Sub-total (B)				
C. Network Operating cost:				
Leased Circuits and Gateway Charges				
Royalty or Fee for technical know how				
Rent (Network elements equipments and cell sites)				
Power and fuel				
Interconnection:				
(i) Port charges				
(ii) Others				
Passive Infrastructure Charges				
Outsourcing Charges for network element equipments				
Others				
Sub-total (C)				
D Government charges:				
WPC Charges - DOT (other than on revenue sharing)				
Paid to Government agencies other than DOT				
Sub-total (D)				
E Depreciation				
Building				
Plant and Machinery	10.7			
Others				
Sub-total (E)				
F Leased Rentals				
Equipment				
Real Estate				
Others				
Sub-total (F)				

G Total Network Direct Cost (A+B+C+D+E +F)		
H. Support Function cost as per Pro forma E		
Sub Total H		
Total (G+H)		

*Pro forma 'D1' Apportionment of Support Functions to various Services (For Pro forma 'D2')

Support Function or Department Cost	Basis of Apportionment to Sub- Service specify	Service 1	Service 2	Service 3	Service 4	etc.	Total
Administration							
Billing							
Branch Office							
Corporate Office							
Customer Care							
Finance & Accounts							
HR							
Insurance		3					
IT or EDP							
Legal or Regulatory					***************************************		
Maintenance							
Marketing and Sales							
Planning and Development							
Quality							
Stores or Logistics							
Total							

Pro forma 'D2' Apportionment of Support Functions to various Products (For Pro forma 'B')

(Rs in Lacs)

Support Function or	Basis of subsequent	100000000	Service from Pro forma D1			vice from forma D1		Total
Department Cost	apportionment to products specify	Product 1	Product 2	etc.	Product 1	Product 2	etc.	
Administration								
Billing								
Branch Office								
Corporate Office								
Customer Care								
Finance & Accounts								- 47.
HR								
Insurance							=	
IT or EDP								
Legal or Regulatory								
Maintenance								
Marketing and Sales								
Planning and Development								
Quality								
Stores or Logistics								
Total				+			+	-

Pro forma 'E'
Statement of Capital Employed

Name of the Company:
Name of Service:
Licensed Area (if any):
Period:

Particulars		Total			
	X	Y	Z	etc.	
Fixed Assets - (Gross Book Value)					
Tangible Assets					
Land					
Building					
Plant and Machinery					
Computers					
Office equipment	10 11 11 11 11 11 11 11 11 11 11 11 11 1				
Furniture and fixtures					
Vehicles					
Others					
Intangible Assets					
License					
Patents or technical know how					1
Total fixed assets					W ************************************
Less: Accumulated depreciation					
Net Book Value (I)					
Capital Work-in-Progress (II)					
Current Assets					
Inventories	**************************************				
Cash and bank balance					
Debtors					
Loans and advances					
Others					
Sub total					
Current Liabilities					
Sundry creditors					
Other Liabilities					
Provisions, etc.					
Security deposit					
Advance Rentals and Prepaid Card Revenue					

1	0	4
/	()	

Sub total		
Net Working Capital (III)	THE RESERVE TO SERVE THE SERVE THE SERVE TO SERVE THE SERVE TO SERVE THE	
Total Capital Employed (I+II +III)		

Pro forma 'F'

Statement of Allocation or Apportionment of Capital Employed to Products or Network Services

Name of the Company:	
Name of Service:	
Licensed Area (if any):	
Period:	

Particulars		Products	or Networ	k Services	
	Α	В	C	etc.	Total
(a) Network element wise Capital Employed					
Radio Network:					
X	The second section is				
Y					
Z					***************************************
etc.					
Subtotal (A)					
(b) Support Function or Departments					
Administration					
Billing					
Branch Office					
Corporate Office					
Customer Care					
Finance and Accounts					
HR					
Insurance					
IT or EDP					
Legal or Regulatory		***************************************			
Maintenance					
Marketing and Sales					

[SCH.

Planning and Development			
Quality			
Stores or Logistics			
Any Other Item (Specify)			
Subtotal (b)			
Total $(a + b)$			

Pro forma 'G'

Profit and Loss Reconciliation Statement

Projii and Loss Reconciliation Statement	
Name of the Company:	
Period:	

Particulars	Revenue	Cost	Net Profit or (Loss)
Service 1			
Service 2			
Service 3			
etc.			
Total			
Adjustments:			
Return on capital employed on network elements			
Non regulated business			
Elimination of inter business transactions			
Non relevant items:			
- Return on investments			
- Non operating income			
- Interest costs and financial charges			
- Corporate Tax			
- Other taxes (if any)			
- Amortization of Goodwill			
- Extraordinary items - such as abnormal loss due to fire or theft etc.			
- Others			
Unallocated items			
Any other items (specify)			

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Sub Total	
Total as per Audited Accounts	

Pro forma 'H' Capital Employed Reconciliation Statement

	Capital Employed Reconciliation Statemen
Name of the Co	mpany:
Danie J.	

(Rs in Lacs)

Item ,	Capital employed
Service 1	
Service 2	
Service 3	
etc.	
Total	
Adjustments:	
For non regulated business	
Elimination of inter business assets or liabilities	
Non relevant items	
- Investments	
- Deposits-Inter corporate. etc.	
- Goodwill	777740000
- Provision for tax	
- Proposed dividend	
- Long term borrowings	
- Others:	
(i) Unallocated items	
(ii) Any other items (specify)	
Sub total (B)	
Total as per audited accounts (A-B)	
¥ .	

Notes:

- 1. Separate Pro forma shall be prepared for each service or product and network elements in the Pro forma prescribed for each area of operation or circle or licensed.
- 2. The cost shall be allocated or apportioned product wise as specified in appendix as far as possible.
- Proper record shall be maintained explaining the basis of allocation or apportionment for various elements of cost in respect of product or service or network elements & supporting functions.

- 4. The items of the cost shown in the Pro forma are indicative and same shall be reflected keeping in mind the materiality of the item of the cost in the service or product or network service or network elements & support functions.
- Capital Employed means average of net fixed assets (excluding intangible assets, effect of revaluation of fixed assets, and capital work in progress) plus net current assets existing at the beginning and close of the financial year.